

# THE HIGH COURT OF MEGHALAYA AT SHILLONG

## NOTIFICATION

Dated, Shillong, the 27<sup>th</sup> January, 2016

No.HCM.II/430/Pt/2013/224 Hon'ble the Chief Justice is pleased to make the following Rules in regard to use, accommodation, maintenance and control of the High Court Guest House of the High Court of Meghalaya at Shillong.

1. These Rules may be called High Court of Meghalaya (Guest House) Rules, 2016.
2. These Rules shall come into force with effect from 27<sup>th</sup> January, 2016.
3. In these Rules, unless there is anything repugnant in the subject or the context "**High Court Guest House**" means the High Court of Meghalaya Guest House at 4 Furlong, Shillong-793001 and "**Judge-in-Charge**" means Judge-in-Charge of the High Court Guest House.
4. The High Court Guest House will be available for use only by the persons enumerated in "**Appendix-A**" to these Rules, with prior approval of Hon'ble the Chief Justice.
5. No person(s) shall be permitted to stay in the High Court Guest House for a maximum period exceeding **6 (six) days** unless expressly allowed by Hon'ble the Chief Justice.
6. The Caretaker of High Court Guest House shall display a list of occupants of the Guest House on the Notice Board and update it every morning.
7. In case the reserved accommodation is not availed of by the person to whom the room is allotted on the first day of such reservation and no intimation of any change in programme is received by the Registrar General, the reservation made will be cancelled.
8. No cooking by the boarders (other than in the kitchen and kitchenette) inside the premises/room of the High Court Guest House will be allowed.
9. A person staying in the High Court Guest House shall ensure proper use of furniture, crockery etc., and in case of loss, damage or breakage of any article, he shall be liable to pay the value thereof as determined by the Registrar General.
10. All charges payable on account of rent, loss, breakage etc., shall be paid and the amount entered in the Register by an Accounts Officer of the High Court maintained for the purpose before the boarder/occupant leaves the High Court Guest House and issue proper receipt to the Guest.

11. The Guest shall have to make payment for local/STD telephone calls etc., before he leaves the High Court Guest House. All necessary entries about those calls etc., if made by him shall be made in the Register kept for the purpose.
12. Suit No.1 in the High Court Guest House shall be kept always reserved to be allotted under strict order(s) to be passed by Hon'ble the Chief Justice.
13. The use of High Court Guest House will not be allowed for marriage or other functions except such functions is related to the family of Hon'ble Sitting Judges.
14. (a) The rate of rent laid down in **"Appendix-A"** would be **PER ROOM PER DAY BASIS** and the **Check-Out time** would be **12 O'Clock (noon)**.  
  
(b) The Room Rent so collected shall be deposited immediately on the next working day to the appropriate Misc. receipt head of the High Court.
15. Two separate kitchens, namely, (1) for vegetarian foods and (2) for non-vegetarian foods shall be used for cooking as per requirements of the Guest.
16. Hon'ble the Chief Justice of the High Court of Meghalaya reserves the right to refuse the request for accommodation in the High Court Guest House.
17. There shall be a Judge-in-Charge of the High Court Guest House to be nominated by Hon'ble the Chief Justice of the High Court of Meghalaya.
18. Any urgent matter relating to the High Court of Meghalaya Guest House shall be put up immediately before Hon'ble the Chief Justice by the Registrar General through the Judge-in-Charge.
19. Nothing in these Rules shall be deemed to affect the power of Hon'ble the Chief Justice to relax or amend or repeal any provision of these Rules in exceptional situations.

**"APPENDIX-A"**  
**STATEMENT SHOWING ENTITLEMENT AND RATES OF**  
**ACCOMMODATION IN THE HIGH COURT OF MEGHALAYA**  
**GUEST HOUSE AT 4 FURLONG, SHILLONG.**

SL. NO.	GUESTS/OCCUPANTS	RENT, IF ANY
01	<b>PRIORITY OF ALLOCATION:</b> i) Hon'ble sitting Chief Justice of India ii) Hon'ble sitting Judges of the Supreme Court & Hon'ble sitting Chief Justice, High Court of Meghalaya iii) Sitting Chief Justice of all High Courts, former Chief Justice and Judges of High Court of Meghalaya iv) Former Chief Justice & Hon'ble Sitting Judges of all High Courts v) Any other person(s) of respectable official & social status as may be expressly permitted by Hon'ble the Chief Justice / Judges of the High Court of Meghalaya.	
02	<b>ROOM TARIFF:</b> a) Sitting Hon'ble the Chief Justices and Judges of Supreme Court of India with their Lordship's spouses and dependents. b) Persons declared as Guest of High Court of Meghalaya by Hon'ble the Chief Justice. c) Former Chief Justices and Judges of High Court of Meghalaya with their spouses and dependents.	Except expressly ordered by Hon'ble the Chief Justice for stay on official visit, a sum of Rs.200/- (two hundred) per day, besides the actual expenses incurred for food etc. be charged from all the Guests/occupants in this category. In the case of former Chief Justices and Judges of High Court of Meghalaya, room rent will be Rs.50/- (fifty) per day only
03	a) Sitting Judges of other High Courts on private visit with spouses and dependant family members on reciprocal basis. b) Persons expressly allowed by Hon'ble the Chief Justice, to stay in the High Court Guest House on payment of rent. d) Former Chief Justices and Judges of Supreme Court of India and other High Courts with spouses and other dependant family members	Rs.350/- (three hundred) per day for per VIP Suite & Rs.250/- (two hundred) per day per Ordinary Room

By Order etc.,

**REGISTRAR GENERAL**



Memo No.HCM.II/430/Pt/2013/224A Shillong, the 27<sup>th</sup> January, 2016.

Copy to:-

1. The Secretary General, Supreme Court of India,  
New Delhi-110 001.
2. The Special Secretary to the Government of Meghalaya, Law  
Department, Shillong-793 001.
3. The Registrar General, High Court of \_\_\_\_\_
4. The Head PS-cum-Registrar attached to Hon'ble the Chief  
Justice's Secretariat, High Court of Meghalaya, Shillong.
5. The Registrar, High Court of Meghalaya, Shillong.
5. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice,  
High Court of Meghalaya, Shillong.
6. The OSD-cum-Joint Registrar attached to Hon'ble the Chief  
Justice's Secretariat, High Court of Meghalaya, Shillong.
7. All Deputy Registrars, High Court of Meghalaya, Shillong.
8. All Assistant Registrars, High Court of Meghalaya, Shillong.
9. The Librarian-cum-Research Officer, High Court of Meghalaya,  
Shillong.
- ✓ 10. The Systems Analyst, High Court of Meghalaya, Shillong, for  
uploading the above Notification.
11. All Private Secretaries to Hon'ble the Chief Justice and Hon'ble  
Judges, High Court of Meghalaya, Shillong.
12. The OSD (Finance)/Finance Officer, High Court of Meghalaya,  
Shillong.
13. The PRO/Estate Officer/Court Officer, High Court of  
Meghalaya, Shillong.
14. Concerned Files.

  
**REGISTRAR GENERAL**